

State vs. Rohan (Item No. 21).

E-FIR No. 000638/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी नयापूर-06
Metropolitan Magistrate-06
क्रि. पत्रिका क्रमांक 308
District Court No. 308
हरि नगरी न्यायालय
T.S. HAZRA

State vs. Ramesh Chand Chopra (Item No. 1)

FIR No. 155/2013

PS: Hari Nagar

07.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State

None for the accused

None for the complainant

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that on 23.01.2020, both the parties had appeared before the court and sought time to file the quashing petition before the Hon'ble High Court of Delhi on the ground of settlement. In view of the same, matter stands adjourned.

Put up the matter on 04.12.2020 for further proceedings.

(Babita Punia)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms BABITA PUNYA
महानगर दफ्तारियकारी न्यायालय-06
Metropolitan Magistrate-06
पिला रिजिस्ट्रार कार्यालय नं. 06 उत्तर
Wes. District Court No. 06
तीस हजारी न्यायालय
Tis Hazari

Item No.4

State vs. Dev Ram Prasad

FIR No. 170/2009
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020


Present: Learned APP for the State
None for the accused persons

Court is convened through V/C (Cisco Webex) from residence office.

File perused.

Certain clarifications are required from the IO.

Put up the matter on 04.12.2020 for further proceedings. IO to also join the proceedings on the next date of hearing.


(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-08
Metropolitan Magistrate-08
जिला पुलिस कार्यालय नं. 306 एच.डी. नगर
West District Police Station No. 306 H.D. Nagar
जिला हजरती न्यायालय, दिल्ली
द. नं. 306 एच.डी. नगर

Anoop Singh vs. Harbhajan Kaur (Item No. 20).

CC No. 4279/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None.

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of pre-summoning evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for pre-summoning evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
कानपुर दण्डाधिकारी कार्यालय-08
Metropolitan Magistrate-08
विशेष न्यायालय, कानपुर नं. 08
V-4 District, Room No. 08
कानपुर न्यायालय
Date: 07.08.2020

Item No. 19

CT No. 520/2019

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None for the complainant

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that even on the last date of hearing, none had appeared on behalf of the complainant. However, keeping in view the current COVID-19 pandemic situation, no adverse order is being passed today against the complainant.

Put up the matter on 04.12.2020 for PSE/further proceedings.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

State vs. Ashish Kumar (Item No. 18)

FIR No. 119/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


07.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.


(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दम्हाधिकारी न्यायालय-06
Metropolitan Magistrate-06
पिला पश्चिम ब्लॉक नं. 366 तृतीय
West District Room No. 366 Third
वेस्ट हजारी न्यायालय
The Magistrate Court

State vs. Ram Vilas (Item No. 17)

FIR No. 144/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
बिजनगर दफ्तरीकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, बजारा नं 306, एडीब
West District, Room No. 306, Tehsil
मेल हजारी इम्बाला, जिला
07.08.2020

State vs. Karamjeet Singh (Item No. 16)

FIR No. 215/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबिता पुनिया
Ms. BABITA PUNIYA
महानगर न्यायाधिकरण न्यायाधीश-02
Metropolitan Magistrate-02
दिल्ली न्यायालय, कमरा नं. 35, 7^थ फ्लोर
West District, Room No. 35, 7th Floor
जयपुर न्यायालय, 07.08.2020

State vs. Vikas (Item No. 15)

FIR No. 52/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी प्लायाल-08
Metropolitan Magistrate-08
जिला पश्चिम काठमा नं 306 एच.डी.ए.
West District Kathm No. 306 H.D.E.
दिस हजारी न्यायालय काठमा
T-3142222 नं 08

State vs. Tejinder Singh (Item No. 14)

FIR No. 364/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.



(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कक्षा नं. 306, एच.ए.सी.
District Room No. 306, H.A.S.I.
जिला हजारी न्यायालय
दिल्ली-110001

Item No.3

State vs. Rajesh Kumar Gupta

FIR No. 541/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State
None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that even on the last date of hearing, accused was absent, however, taking note of the current situation of COVID-19 pandemic, no adverse order is being passed today against the accused.

Put up the matter on 04.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरीकरण कार्यालय-06
Metropolitan Magistrate-06
द्वारा परित्याग इन्फॉर्मेशन नं. 308
West District Room No. 308
दैनिकी न्यायालय
दि. 07.08.2020

State vs. Naresh Kumar (Item No. 11)

FIR No. 370/2012

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला इन्सपेक्टर, कमरा नं. 308 तृतीय तल
W - District Room No. 308 Third Floor
जिला हजारी न्यायालय - दिल्ली
Tis Hazari Courts - Delhi

State vs. Jitender @ Kalu (Item No. 9)

FIR No. 665/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State

Accused persons are stated to be on court bail.

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that vide last order, summons were directed to be issued to the accused persons, however, summons could not be issued due to COVID-19 pandemic. Therefore, let summons be issued to the accused persons with notice to their sureties for next date of hearing.

Put up the matter on 04.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तराधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस, टकता नं. 386 पृथिवी नं.
West District, Thaketa No. 386 Thaketa
गैस हजारी न्यायालय: 386
दि. 07.08.2020

State vs. Pushpender (Item No. 12)

FIR No. 295/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता, पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस, कमरा नं 308, थाना
West District, Room No. 308, Thana
पुलिस हजारी न्यायालय
पुलिस हजारी न्यायालय

Item No. 23

Mohit Chaudhary vs. Vinod Kumar

CC No. 4202/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: *Shri Sumit Gaba*, learned counsel for the complainant through V/C
None for the IO

Court is convened through video conferencing (CISCO WEBEX) from residence office.

Matter is at the stage of arguments on the application filed under section 156(3) Cr.P.C., however, learned counsel for the complainant seeks adjourned on the ground that he could not prepare the arguments due to lock-down.

Heard. Allowed.

At request, put up the matter on 26.11.2020 for arguments on the application filed under section 156(3) Cr.P.C. IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
बिंदू कमल नं. 354
District Room No 354
दण्डाधिकारी न्यायालय
07.08.2020

State vs. Javed etc (Item No. 13)

FIR No. 266/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

Shri Sumit Gaba, learned counsel for the accused persons through V/C

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.



(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर मेट्रोपॉलिटन मजिस्ट्रेट-08
Metropolitan Magistrate-08
P. पुलिस ठाणा नं. 33
V. उच्च न्यायालय 33
द. न. न्यायाधीश, जज
T. 1427 1427

Item no. 24

Three sons vs. Anju Gautam

CC No. 5883/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020


Present: *Shri Sami Zaidi*, AR of the complainant in person through V/C
Shri Anil Mehra, proprietor of the complainant Company through V/C
Ms. Ruchi Arora, learned counsel for the complainant through V/C
SI Ramesh, PS Mundka through V/C

Arguments heard on the application filed under section 156(3) of the Code of Criminal Procedure, 1973. File perused.

In the case of *Madhu Bala vs Suresh 1997 JCC 532 (SC)* the Hon'ble Supreme Court of India has held as under:-

"---when a written complaint disclosing a cognizable offence is made before a Magistrate, he may take cognizance upon the same under Section 190(1)(a) of the Code and proceed with the same in accordance with the provisions of Chapter XV. The other option available to the Magistrate in such a case is to send the complaint to the appropriate Police Station under Section 156(3) for investigation."

Hence, this court has two options either to proceed with the complaint as per the provisions of Chapter XV of the Code or in appropriate cases to send the same to the police station for investigation. In the present case in hand, the proposed accused is the employee of the complainant company. Further, all the facts and


बबीता पुनिया
Ms. BABITA PUNJYA
महानगर न्यायाधिकार न्यायालय-08
Metropolitan Magistrate-08
पुलिस स्टेशन नं. 356 पुनिया-08
Room No. 356
न्यायालय

circumstances of the case are within the knowledge of the complainant. Thus, I am of the considered view that there is no requirement of collection of evidence by the police at this stage as the complainant can lead his evidence. Hence, the application filed by the complainant under section 156(3) of the Code is hereby dismissed. However, I take cognizance of the offence alleged in the complaint.

Put up on 04.12.2020 for examination of the complainant and his witnesses, if any, under section 200 Cr.P.C.

List of witnesses, if not already filed, be filed on or before the next date of hearing.

(Babita Puniya)
MM-06, West District, THC
Delhi/07.08.2020

बबीता पुनिया
Ms. BABITA PUNTYA
महानगर न्यायालय, नया दिल्ली-08
Metropolitan Magistrate-08
विभाग न्यायालय, नया दिल्ली-08
West District, Delhi/07.08.2020
दिल्ली न्यायालय

Item No. 8

State vs. Lalit Kumar Sharma

FIR No. 114/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

Shri Mukesh Bhatia, complainant through V/C (present in court in court)

None for the accused

Summons to accused could not be issued due to lock-down. Let summons be issued to the accused in terms of previous order for next date of hearing.

Complainant also seeks adjourned for want of his counsel.

Heard.

Put up on 04.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
पश्चिम पश्चिम कमरा नं 306 पृथीय
West District, Room No. 306 Third
तीस हजारी न्यायालय दिनांक
The Hazari Courts

Ram Narayan Mehto vs. Rajiv Ranjan (Item No. 5)

CC No. 6214/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973, but the complainant is not pursuing the complaint diligently. However, in the interest of justice, no adverse order is being passed today against the complainant.

Put up the matter on 04.12.2020 for arguments on the above mentioned application.

(Babita Puniya)

MM-06, West District, THC

07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस ठावर नं. 385 वृत्त नं.
District Room No. 385
प्रेस हजारी न्यायालय

Item No.2

Simranjeet Singh vs. Ajit Vadakayil

Case no. 13238/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None for the complainant

Court is convened through V/C (Cisco Webex) from residence office.

Put up on 04.12.2020 for consideration on the application filed under section 156(3) of the Code of Criminal Procedure, 1973.

IO to also join the proceedings on the next date of hearing.

(Babita Punia)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
नया नगर दक्षिणिकाणी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस कमरा नं 366 दूसरी
West District Room No. 366 THC
तीस हजारी न्यायालय देहली
Tis Hazari Courts delhi

Item No. 6

State vs. Sunil

FIR No. 597/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State
None for the accused

File perused. Process could not be issued due to lock-down. Let previous order be complied afresh for 04.12.2020.

(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दफ्तराधिकारी न्यायालय-06
Metropol/Kam Magistrate-05
जिला पश्चिम इलाका नं. 065 तृतीय
District Room No. 305
तीस हजारी न्यायालय
Tis Hazari Court

Item No 10

State vs. Naresh Bansal

P/Y
FIR No. 373/2017
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File is stated to be pending before the court of learned District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

Put up on 04.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर मेट्रोपॉलिटन मजिस्ट्रेट-06
Metropolitan Magistrate-06
दिल्ली पुलिस क्षेत्र नं. 06 पुलिस ठाउँ
व. जिला पुलिस ठाउँ नं. 06
तिस हजारी न. टाक
दि. 07.08.2020

Item No. 7

Kala Chand vs. Rohit

CC No. 9391/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: SI Narvir, PS Mundka through V/C

Shri A. K. Nigam, learned counsel for the complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973 heard. File perused.

In the case of *Madhu Bala vs Suresh 1997 JCC 532 (SC)* the Hon'ble Supreme Court of India has held as under:-

"---when a written complaint disclosing a cognizable offence is made before a Magistrate, he may take cognizance upon the same under Section 190(1)(a) of the Code and proceed with the same in accordance with the provisions of Chapter XV. The other option available to the Magistrate in such a case is to send the complaint to the appropriate Police Station under Section 156(3) for investigation."

Hence, this court has two options either to proceed with the complaint as per the provisions of Chapter XV of the Code or in appropriate cases to send the same to the police station for investigation. In the present case in hand, identity of the

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस, जयपुर नं. 366 टुलीम

proposed accused is known to the complainant. Further, all the facts and circumstances of the case are within the knowledge of the complainant. Thus, I am of the considered view that there is no requirement of collection of evidence by the police at this stage as the complainant can lead his evidence. Hence, the application filed by the complainant under section 156(3) of the Code is hereby dismissed. However, I take cognizance of the offence alleged in the complaint.

Put up on 04.12.2020 for examination of the complainant and his witnesses, if any, under section 200 Cr.P.C.

List of witnesses, if not already filed, be filed on or before the next date of hearing.

(Babita Puniya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस कार्यालय नं. 355 इलीम
District Room No. 355
महानगरी न्यायालय

Item no. 22

Balram Bahri vs. Krishan Lal

CC No. 15378/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


07.08.2020

Present: None for the complainant

Court is convened through V/C (Cisco Webex) from residence office.

File perused.

Put up on 04.12.2020 for consideration on the application filed under section 156(3) Cr.P.C.


(Babita Punjya)
MM-06, West District, THC
07.08.2020

बबीता पुनिया
Ms. BABITA PUNJYA
महानगर दफ्तराधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम दरवाजा नं. 65 तृतीय मंजूर
W District Room No. 356 Third Floor
एस हजारी न्यायालय दिल्ली
7-11-2020 10:00 AM

Fresh Charge-sheet

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

File received from the court of learned Duty MM.

Present: Learned APP for the State through V/C
IO/SI *Rahul Kumar* through V/C
Accused persons are stated to be in J/C

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Heard.

Charge-sheet *prima-facie* discloses commission of offence. I take cognizance of offence.

In my opinion there is sufficient ground for proceeding against the accused persons.

Since accused persons are running in J/C, concerned Jail Superintendent is directed to produce them through V/C on the next date of hearing.

Copy of the charge-sheet be supplied to the accused persons through Jail Superintendent.

Notice be also issued to the counsel for the accused persons for next date of hearing.

Put up the matter on 21.08.2020 for SOD/committal proceedings.

(*Babita Puniya*)
MM-06, West District, THC
Delhi/07.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरीकरण कार्यालय-06
...-06